

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH - COURT NO. 01

Excise Appeal No. 87164 of 2019

(Arising out of Order-in-Appeal No. MKK-27-RGDAPP-2019-20 dated 26.04.2019 passed by Commissioner, Central Tax (Appeals), Raigad)

**Rajdeep Plastics Containers I Pvt.
Ltd.**

.....Appellant

Plot No. E-8, MIDC Taloja, Raigad.

VERSUS

**Commissioner of Central Excise And
Service Tax-Raigad**

.....Respondent

Vasant Plaza, Commercial Complex, Rajaram
Road, Bagal Chowk, Kolhapur – 416 001.

Appearance:

Shri Khyati Luthiya, Advocate for the Appellant

Shri N. N. Prabhudesai, Authorized Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85547 / 2022

Date of Hearing : 09.06.2022

Date of Decision : 09.06.2022

PER : S.K. MOHANTY

When the matter was called for hearing today, the Ld. Advocate for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate. Since the issue has already been settled under the said scheme, the appeal is accordingly dismissed as deemed withdrawn.

(Dictated and pronounced in the open court)

**(S. K. Mohanty)
Member (Judicial)**